FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ASTERISM PHARMACEUTICALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	ASTERISM PHARMACEUTICALS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	28/04/2016
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identification No.of Corporate Debtor	U51900DL2016PTC298664
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: B-2/171, New Kondli Mayur Vihar PH-3, New Delhi- 110096, India
6.	Insolvency commencement date in respect of Corporate Debtor	11/06/2021
7.	Estimated date of closure of insolvency resolution process	08/12/2021 i.e. 180 days from the date of commencement of CIRP being 11.06.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Santosh Sharma **Reg. No.** IBBI/IPA-002/IP-N00898/2019 -2020/12842
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: c/o Rajrani Sharma 6/129,Near Prakash Dairy ,Lodhi Mohalla, Shahdara ,New Delhi,National Capital Territory of Delhi ,110032 **E-mail:** sci.santoshsharma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001 **E-mail**: cirp.asterism@gmail.com
11.	Last date for submission of claims	25/06/2021 i.e. 14 days from the date of commencement of CIRP being 11.06.2021.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads **Physical Address:** Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001

Notice is hereby given that the Hon'ble National Company Law Tribunal Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the Asterism Pharmaceuticals Private Limited on 11/06/2021.

The creditors of Asterism Pharmaceuticals Private Limited, are hereby called upon to submit their claims with proof on or before 25/06/2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:

Form B for claims by Operational Creditors except Workmen and Employees;

Form C for claims by Financial Creditors;

Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)

Form D for claims by workmen and Employees;

Form E for claims by Authorized Representatives of Workmen and Employees

Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

SANTOSH SHARMA * Insolvency Professional IBBI /IPA-002 /IP-N00898 /2019-2020 /12842

Santosh Sharma
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00898/2019 -2020/12842

Date: 12.06.2021
Place: Gurugram

FRANKLIN TEMPLETON

Franklin Templeton Mutual Fund
Indiabulls Finance Center, Tower 2, 12th and 13th Floor, Senapati Bapat Marg, Elphinstone Road (West), Mumbai 400013

Income Distribution cum capital withdrawal (IDCW) in certain schemes/plans/options of Franklin Templeton Mutual Fund

The Trustees of Franklin Templeton Mutual Fund have decided to distribute the following Income Distribution cum capital withdrawal (IDCW):

Name of the Schemes / Plans / Options	Face Value per Unit (₹)	Amount of IDCW per Unit# (₹)	NAV per Unit as on June 10, 2021 (₹)
Franklin India Corporate Debt Fund			
• Plan A & B - Quarterly IDCW Plan	10.00	0.275	13.3856
• Plan A – Direct - Quarterly IDCW Plan			14.5877
Franklin India Debt Hybrid Fund (Number of Segregated Portfolios - 1)			
• Quarterly IDCW Plan	10.00	0.260	12.8450
• Direct – Quarterly IDCW Plan			13.9758
Franklin India Government Securities Fund			
• Quarterly IDCW Option	10.00	0.205	10.5622
• Direct – Quarterly IDCW Option			11.6910
Franklin India Savings Fund - Retail Plan			
• Quarterly IDCW Option	10.00	0.205	10.5522
• Direct – Quarterly IDCW Option			10.9543
Franklin India Banking & PSU Debt Fund			
• IDCW Plan	10.00	0.20	10.7629
• IDCW Plan – Direct			11.1833
Franklin India Life Stage Fund of Funds			
• 50s Plus Plan – IDCW Option	10.00	0.22	11.3195
• 50s Plus Plan – Direct – IDCW Option			12.0215
• 50s Plus Floating Rate Plan – IDCW Option	10.00	0.265	14.5669
• 50s Plus Floating Rate Plan – Direct – IDCW Option			15.1732
Franklin India Equity Savings Fund			
• Monthly IDCW Plan	10.00	0.07	12.1718
• Direct – Monthly IDCW Plan			12.7467

The Record Date for the same will be June 18, 2021 (Friday). If in any case the Record Date falls on a non-Business Day, the immediately following Business Day shall be the Record Date. All the Unitholders / Beneficial Owners registered in the IDCW plans/options of the schemes whose names appear in the records of Registrar / Depositories on the Record Date shall be eligible for receiving the IDCW. The investors in the IDCW re-investment plans/options will be allotted units for the IDCW amount at the NAV of next business day after the Record Date.

Please note that the IDCW payout shall be subject to the availability of distributable surplus and if the available distributable surplus as on the record date is lower than the aforementioned IDCW rate, then the available distributable surplus shall be paid out. The payout shall be subject to tax deducted at source i.e. TDS, as applicable.

Pursuant to payment of IDCW, the NAV of the scheme would fall to the extent of payout and statutory levy (if applicable).

For **Franklin Templeton Asset Management (India) Pvt. Ltd.**
(Investment Manager of Franklin Templeton Mutual Fund)

Sd/-
Sanjay Sapre
President

Date: June 12, 2021

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SHARAT INDUSTRIES LIMITED

CIN: L05005AP1990PLC011276
Regd Office: Venkannapalem Village, T.P.Gudur Mandal, Nellore District, AP Pin 524002

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31 MARCH 2021

Rupee in Lakhs

Sr No	Particulars	Quarter Ended 31-Mar-21 Audited	Quarter Ended 31-Dec-20 Unaudited	Quarter Ended 31-Mar-20 Audited	Year Ended 31-Mar-21 Audited	Year Ended 31-Mar-20 Audited
1	**Revenue from Operations**					
	(a) Revenue from operations	4,748.23	6,770.13	4,711.98	25,097.77	19,999.24
	(b) Other income	131.08	41.12	32.01	185.61	170.88
2	**Total Income(a+b)**	4,879.31	6,811.26	4,743.98	25,283.38	20,170.11
3	**Expenses**					
	(a) Cost of materials consumed	3,071.39	5,756.56	2,845.69	19,751.41	15,683.85
	(b) Purchase of stock-in-trade					
	(c) Changes in invertoriesof finished goods, work-in-progress and stock-in-trade	656.33	(568.19)	548.11	(293.41)	(1,168.23)
	(d) Employee benefits expenses	221.23	261.55	255.75	896.31	1,006.03
	(e) Finance Costs	204.74	104.13	173.46	578.40	732.43
	(f) Depreciation and amortisation expense	87.68	85.57	79.39	340.84	338.88
	(g) Other expense	633.66	1,077.92	841.24	3,620.42	3,318.45
	Total Expenses	4,875.02	6,717.54	4,743.63	24,893.96	19,911.41
4	**Profit before tax (3-4)**	4.28	93.72	0.35	389.42	258.71
5	**Tax Expenses**					
	(a) Current tax	-	15.64	(23.99)	65.53	43.18
	(b) Mat Credit Entitlement	-	10.43	24.15	38.38	24.15
	(c) Deferred tax charge/ (credit)	27.04	-	14.26	-	14.26
6	**Profit for the period (4-5)**	(22.75)	67.65	(14.07)	285.51	177.11
7	**Other Comprehensive income**					
	Items that will not be reclassified to profit or loss (Net of Income Tax)	3.15	-	3.46	3.15	3.07
	(i) Items that will not be reclassified to profit or loss	3.15	-	3.46	3.15	3.07
	(ii) Income tax relating to items that will not be reclassified to profit or loss	-	-	-		
8	**Total other comprehensive income, net of income tax**	3.15	-	3.46	3.15	3.07
9	**Total comprehensive income (6+8)**	(19.60)	67.65	-10.62	288.66	180.18
10	Paid-up equity share capital (Face value Rs.10 each)	2201.25	2201.25	2201.25	2201.25	2201.25
11	**Earnings per share Face value of Rs. 10 each (not annualised):**					
	(a) Basic (Rs.)	(0.09)	0.31	(0.05)	1.31	0.82
	(b) Diluted (Rs.)	(0.09)	0.31	(0.05)	1.31	0.82
	See accompanying notes to the Financial Results					

Notes to the Statement of Audited Financial Results-

1. The company is primarily engaged in the business of 'Aqua Culture' which is single segment for assessing its performance.
2. The above financial results have been reviewed by the audit committee and thereafter approved and taken on record by the Board of Directors in their respective meetings held on 11.06.2021.
3. The above is an extract of the detailed format of Quarter and year ended 31.3.2021, Financial Results filed with the Stock Exchanges under Regulation of the SEBI(Listing and Other Disclosure Requirements) Regulations, 2015 read with SEBI circular 5th July,2016 .The full format of the Quarterly and year ended 31.3.2021, Financial Results are available on the websites of the Stock Exchange(s) BSE Limited (www. bseindia.com)
4. The Company continues to manufacture and supply Shrimp aquaculture products, being considered as essential items, in the current unprecedented COVID-19 pandemic. The outbreak of COVID-19 pandemic and the resulting lockdown across the world has affected the Company's operations for the quarter / year ended March 31, 2021. Accordingly, the Company has considered the possible effects that may result from the pandemic on the carrying amounts of property, plant and equipment, investments, inventories, receivables and other current assets. The Company has evaluated its liquidity position, recoverability of such assets and based on current estimates expects the carrying amount of these assets will be recovered. The Company has estimated its liabilities in line with the current situation. The Company has considered internal and external information upto the date of approval of these financial results. The impact of COVID-19 on the Company's financial results may differ from that estimated as at the date of approval of these financial results. The Company will continue to closely monitor any material changes to future economic conditions. The impact on our future business would depend on future developments that cannot be reliably predicted at this stage.
5. The figures for the Quarter ended March 2021 and 31 March 2020 are balancing figures between the audited figures in respect of full financial year and the published year-to-date figure upto 3rd quarter of the respective financial year. Also the figures upto the end of the third quarter had only been reviewed and not subject to audit.
6. This Statement is as per regulation 33 of SEBI (Listing Obligation and Disclosure Requirement), 2015
7. Previous period's figures have been regrouped / reclassified wherever necessary to correspond with the current period 's classification / disclosure.

For Sharat Industries Limited
-Sd/-
S.Prasad Reddy
Managing Director

Place : Nellore
Date: 11 June 2021

LCRD Division / New Delhi
The Federal Towers, U.G.F., 2/2, First Floor, West Patel Nagar, New Delhi-110008
Ph No.011-40733980, 40733978

FEDERAL BANK
YOUR PERFECT BANKING PARTNER

NOTICE U/S 13 (2) OF SARFAESI ACT 2002, (hereinafter referred to as Act) r/w Rule 3(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002.

(1) Mrs. Pinki Gupta W/o Mr.Hitesh Gupta
(2) Mr. Hitesh Gupta S/o. Narender Kumar, both residing at 1291/5, Gali No.13, Ward 6, Near Shiv Mandir, Patel Nagar, Farrukhnagar, Gurgaon-122001, Haryana

The 1st of you as principal borrower and 2nd of you as guarantors/co-obligants / co-borrowers had availed Car Loans of Rs.5,41,000/- (Rs.Five Lakh Forty One Thousand Only) after executing necessary security agreements / loan documents in favour of the Bank. Towards the security of the aforesaid credit facilities availed from the Bank, you have created security interest in favour of the Bank by way of hypothecation in respect of the following vehicles:-

DESCRIPTION OF HYPOTHECATED MOVABLE PROPERTIES
Brand New Mahindra KUV 100 TRIP 6S BI Car , Registration No.HR26DZ5147, Chassis No-MA1VA2RLCK6A66041, Engine No.RLKZA16866 registered on 11.06.2019 at Registry Authority Gurugram North.

The aforesaid hypothecated / mortgaged properties hereinafter referred to as 'the secured assets'. The undersigned being Authorised Officer of the Federal Bank Ltd. hereby inform you that a sum of ₹ 5,12,361/- (Rupees Five Lakh Twelve Thousand Three Hundred Sixty One only) is due from you jointly and severally as on 18.03.2021 under your loan account 15807400002060 with NDL/Rajouri Garden branch of the Bank. In view of the default in repayment, your loan account/s is/are classified as Non-Performing Asset on 30.03.2021, as per the guideline of RBI. You are hereby called upon to pay the said amount with further interest @ 8.15% per annum with monthly rests plus penal interest @ 7.90% per annum with monthly rests plus penal interest @2% pa from 28.04.2021 in Car loan account 15807400002060till the date of payment and costs within 60 days from the date of this notice, failing which, the Bank will exercise all the powers under section 13 of the Act against you and the above mentioned secured assets such as taking possession thereof including the right to transfer them by way of lease, assignment or sale, or taking over the management of the secured assets for realising the dues without any further notice to you. It is informed that, you shall not transfer by way of sale, lease or otherwise any of the above mentioned secured assets without the Bank's written consent. In the event of your failure to discharge your liability and the bank initiates remedial actions as stated above, you shall further be liable to pay to the bank all cost, charges and expenses incurred in that connection. In case the dues are not fully satisfied with the sale proceeds of the secured assets, the bank shall proceed against you personally for the recovery of the balance amount without further notice. Your attention is also invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties). This notice is issued without prejudice to the other rights and remedies available to the bank for recovering its dues. This notice was issued on 18th day of May 2021 and the same was served on you but seems not received by you which necessitated this publication as per the SARFAESI Act.

Dated this the 10th Day of June 2021

For The Federal Bank Ltd., Deputy Vice President
(Authorised Officer under SARFAESI Act)

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
ASTERISM PHARMACEUTICALS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	ASTERISM PHARMACEUTICALS PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	28/04/2016
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies-Delhi
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U51900DL2016PTC298664
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered office: B-2/171, New Kondli Mayur Vihar PH-3, New Delhi- 110096, India
6.	Insolvency commencement date in respect of Corporate Debtor	11/06/2021
7.	Estimated date of closure of insolvency resolution process	08/12/2021 i.e. 180 days from the date of commencement of CIRP being 11.06.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Santosh Sharma** Reg. No. IBBI/IPA-002/IP-N00898/2019 -2020/12842
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: c/o Rajrani Sharma 6/129, Near Prakash Dairy ,Lodhi Mohalla, Shahdara ,New Delhi, National Capital Territory of Delhi ,110032 E-mail: **sci.santoshsharma@gmail.com**
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001 E-mail: **cirp.asterism@gmail.com**
11.	Last date for submission of claims	**25/06/2021 i.e. 14 days from the date of commencement of CIRP being 11.06.2021.**
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available:	Web link:https://www.ibbi.gov.in/home/downloads Physical Address: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram, Haryana-122001

Notice is hereby given that the Hon'ble National Company Law Tribunal Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the **Asterism Pharmaceuticals Private Limited on 11/06/2021.**
The creditors of Asterism Pharmaceuticals Private Limited, are hereby called upon to submit their claims with proof on or before **25/06/2021** to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable
Submission of false or misleading proofs of claim shall attract penalties.
The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:
Form B for claims by Operational Creditors except Workmen and Employees;
Form C for claims by Financial Creditors;
Form CA for claims by Financial Creditors in a Class (under the Real Estate Project)
Form D for claims by workmen and Employees;
Form E for claims by Authorized Representatives of Workmen and Employees
Form F for claims by Creditors other than Financial Creditors and Operational Creditors.

Sd/-
Santosh Sharma
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00898/2019 -2020/12842

Date: 12.06.2021
Place: Gurugram

HINDUSTAN UNILEVER LIMITED
(Formerly Hindustan Lever Limited)
Regd. Off. Hindustan Unilever Limited,
Unilever House, B D Savant Marg, Chakala, Andheri (East) Mumbai - 400 099

Notice is hereby given that the following share certificates have been reported as lost/misplaced and the Company intends to issue duplicate certificates in lieu thereof, in due course.
Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the holder	Folio No.	No. of Shares (Rs.1/-F.V)	Certificate No.(s)	Distinctive No.(s)
Krishna Prasad Bhatnagar	HLL2984420	220	5290669	1248986921-1248987140

Place: Delhi
Date: 12-06-2021

AKG EXIM LIMITED

CIN No L00063DL2005PLC139045
Regd. Office: 408-411, Pearls Corporate, W Mall, Mangalam Place, Sector-3, Rohini, Delhi-110085 (INDIA)
Corp. Office: Unit No. 237, 02nd Floor, Tower-B, Spazedge, Sector-47, Sohna Road, Gurugram-122018, Haryana
Ph.: +91-124-4267873 | Fax: +91-124-4004503
Email: info@akg-global.com | Website: www.akg-global.com

NOTICE OF BOARD MEETING

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Notice is hereby given that meeting of the Board of Directors of the Company is scheduled to be held on **Tuesday, 29th June, 2021** at it's Corporate Office situated at **Unit No. 237, 02nd Floor, Tower-B, Spazedge, Sector-47, Sohna Road, Gurugram-122018, Haryana** at **04.00 P.M.** through **Video Conferencing Mode ("VCM")**, inter alia, to consider, approve and take on record the Audited Standalone & Consolidated Financial Results of the Company for the Quarter and Financial Year ended **March 31st, 2021.**
The aforesaid said notice may be assessed on the Company's website at **www.akg-global.com** as well as on the website of National Stock Exchange of India Limited **www.nseindia.com.**

By order of the Board
For AKG Exim Limited
Sd/-
Pragati Parnika
(Company secretary & Compliance Officer)

Place : New Delhi
Date : 12th June, 2021

BHARATI SAHAKARI BANK LTD., PUNE

HEAD OFFICE 1st Floor Bharati Vidyapeeth Bhavan 13, SADASHIV PETH, LBS MARG, PUNE-30
(Multi State - Scheduled bank)

POSSESSION NOTICE
Rule –8(1)

Whereas undersigned being the Authorized Officer of Bharati Sahakari Bank Ltd., Pune under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dtd.**13.09.2019** under Section 13 (2) of the said Act, calling upon the **Borrower M/s Pav Infratech Pvt Ltd. (CIN 70100DL2009PTC196870) Add: F-203, 2nd Floor, Plot No. 2, Ashish Plaza, M.L.U Pocket 7, Sector-12, Dwarka New Delhi-110075. Director- Mr. Anurag Kumar & Mrs. Pinki Kumari** and Guarantors namely Sh. Ramesh Chand Gaur and Deepchand to repay the amount mentioned in the said Notice being **Rs.10,36,202/- (Rupees Ten Lakh Thirty Six Thousand Two Hundred Two Only)** as on **31/08/2019** with future interest at the contractual rate(s) on the aforesaid amount and incidental expenses, costs and charges etc. incurred and to be incurred from 01/09/2019 onwards until the date of payment, within 60 days from the date of the said Notice.
The borrower and others mentioned hereinabove having failed to repay the amount, under Section 13 (4) of the said Act, the undersigned has taken **symbolic possession** on 23rd Januray 2020 of the property described herein below and apply to the Hon'able Chief Metropolitan Magistrate, Dwarka, New Delhi for Actual possession of the property in exercise of powers conferred on him under Section 14 of the said Act given order CC no. 16084/20 dt: 20.03.2021 **and appointed Receiver Adv. Yashovir Singh,** to take Actual possession of the property & handover to the Bank. Accordingly **Receiver-Adv. Yashovir Singh taken over the actual possession** of the below mentioned property and handover to Authorized Officer, Bharati Sahakari Bank Ltd; Pune on **07/06/2021.**
The borrower and the others mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bharati Sahakari Bank Ltd.,Pune** for an amount of **Rs.10,36,202/- (Rupees Ten Lakh Thirty Six Thousand Two Hundred Two Only)** as on **31/08/2019** together with future interest at the contractual rate (s) on the aforesaid amount and incidental expenses, costs & charges etc. incurred and to be incurred from 01/09/2019 onwards till the date of payment.

DESCRIPTION OF THE PROPERTY

All That The Self-contained commercial space no. F-203, Second Floor, Plot no. 2, Ashish Plaza Measuring 127.75 Sq. ft. (11.69 Sq Mtr.) covered Area of 90.19 Sq. ft. (8.38 Sq Mtr.) at MLU Pcoket 7, Sector-12, Dwarka New Delhi-110075.

Place: New Delhi.
Date: 12.06.2021

Authorised Officer
For Bharati Sahakari Bank Ltd.,Pune

केनरा बैंक Canara Bank
सिंडिकेट Syndicate

E-AUCTION OF PROPERTIES 29.06.2021
LAST DATE OF EMD : 28.06.2021

RECOVERY SECTION, REGIONAL OFFICE, WEST DELHI Phone 011-28545099, 9205350991

E-AUCTION SALE NOTICE

AUCTION SALE NOTICE OF IMMOVABLE PROPERTIES UNDER RULES 8(6) & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged/charged tot eh Secured Creditor the possession of which has been taken by the Authorised Officer of the Canara Bank., will be sold on "As is where is" and "Whatever there is" basis on **29.06.2021** through E-Auction.
For detailed terms and conditions of the sale please refer the link "E-Auiction" provided in **M/s Canbank Computer Sevices Ltd | (M/S CANBANK COMPUTER SERVICES LTD. Mr Pratap Kanjilal & DPakhare.MOB: 9832952602/9911293517/8898418010/080-23469665/9480691777 email: ccsleauction@gmail.com.) No.218, J P Royale, Ist Floor, Sampige Road, Malleswaram Website:https://indianbankseauction.com.**
EMD amount of 10% of the Reserve Price is to be deposited by way of Demand Draft in favour of Authorised Officer or shall be deposited through RTGS/NEFT/Fund Transfer to credit of account of Canara bank as below mentioned on or before **28.06.2021 up to 04.00 p.m.**

S. No.	Name of the Branch	Borrower/Guarantors/Mortgagor Name & Address	Details and status of possession of immovable property	Total Dues	a. Reserve Price (Rs) b. EMD (Rs) c. Incremental Bid (Rs) d. date of sale Notice	A/c Number & IFSC Code
1.	Canara Bank Kirti Nagar New Delhi	**M/S KAY DEE ENTERPRISES** : (Proprietor : Mr.Sanjay Jaggi) Regd Office at A-18, Mansarovar Garden, New Delhi-110015 Place of business at E-6, saraswati garden, Opp.OBC Bank, Mansarovar Garden, New Delhi-110015	Residential Property situated at F-128, First Floor, Mansarover Garden, New Delhi - 110015 admeasuring 220 Sq.Yds.	Rs.1,44,59,022.17 /- + Interest thereafter 31.05.2021	**Rs.1,65,00,000/-** **Rs. 16,50,000/-** **Rs. 10,000/-** **07.06.2021**	A/c No. 2384296000001, IFSC Code : CNRB0002384
2.	Canara Bank East Patel Nagar New Delhi	**M/S HEALTH ON FITNESS** Mr. Kuber Anand, 3rd Floor, Property No. 3 Block G-21/3, Rajouri Garden, New Delhi-110027	3rd Floor, Property No. 3 Block G-21/3, Rajouri Garden, New Delhi-110027 admeasuring 87.67 sq. mtr.	Rs.36,80,225.48 /- + Interest thereafter 31.05.2021	**Rs. 90,00,000/-** **Rs. 9,00,000/-** **Rs. 10,000/-** **07.06.2021**	A/c No. 8312295000001, IFSC Code : CNRB0008312
3.	Canara Bank Mayapuri New Delhi	**M/s Lucky Trading Co.** (Proprietor : Mr. Praveen Singh Lakra) K.N. Tower - 339, H. No. 495-502, Dindapur, Najafgarh, New Delhi-110043	Plot measurings 946.25 Sq. Yards, at Khasra No. 574 (0-19) Extended Lal Dora Abadi Village Mundka, New Delhi	Rs.2,47,26,254.01 /- + Interest thereafter 31.12.2020	**Rs. 2,18,00,000/-** **Rs. 21,80,000/-** **Rs. 10,000/-** **05.06.2021**	A/c No. : 8312295000001, IFSC Code : CNRB0019028
4.	Canara Bank Mayapuri New Delhi	**M/s Raj Laxmi Traders** (Proprietor : Mr. Manoj Gupta) G 47 Boulevard Road, Ground Floor Near Bhairon Temple, Near Petrol Pump Bhargava Tis Hazari, New Delhi-110054	F-144-A, Rect No. 16, Kila No. 25, Abadi of Jagatpuri, Shahadra, Delhi-110051 Near Ambedkar Gate Tiles Market admeasuring 56 sq. yds.	Rs.1,17,86,697.79 /- + Interest thereafter 31.12.2020	**Rs. 1,10,70,000/-** **Rs. 11,07,000/-** **Rs. 10,000/-** **05.06.2021**	A/c No. : 8312295000001, IFSC Code : CNRB0019028
5.	Canara Bank Mayapuri New Delhi	**M/s Sharma Enterprises** Mrs. Anita Sharma Pole No. 78, Village Jharoda Kalan, Najafgarh, New Delhi-110072	Khasra No. 62/52 & 73/25/2 Village & Post Jharoda Kalan Extension, New Delhi-110072 admeasuring 380 sq. yds.	Rs.1,20,26,941.20 /- + Interest thereafter 31.12.2020	**Rs. 96,77,000/-** **Rs. 9,67,700/-** **Rs. 10,000/-** **05.06.2021**	A/c No. : 8312295000001, IFSC Code : CNRB0019028
6.	Canara Bank Punjabi Bagh West New Delhi	**M/s S. N. Enterprises** (Proprietor : Mr. Sharik Nazam) WZ-356, Shakurpur Village, Delhi-110034	Property bearing No. WZ-356, Out of Khasra No. 13, Village-Shakurpur, Rani Bagh, Delhi-110034 admeasuring 80.00 Sq. yards	Rs.1,57,66,996.36 /- + Interest thereafter 31.05.2021	**Rs. 67,00,000/-** **Rs. 6,70,000/-** **Rs. 10,000/-** **03.06.2021**	A/c No. 90113020000110, IFSC Code : CNRB0019011

Date and time of Auction : 29.06.2021 between 12.30 P.M. and 1.30 P.M.
(with unlimited extension of 5 minutes duration each till the conclusion of the sale)
The EMD should be deposited on or before 28.06.2021 upto 5.00 p.m.

The property can be inspected, with Prior appointment with Authorised Officer, Properties on 25.06.2021 between 13:00 PM to 16:00 PM

Intending Bidders may Contact :
For Further Details contact For **Property No. 1** B/o Kirti Nagar (011- 25117146, 25421344, 25109472, 25161325, 25114441, 9560042384, 9354335896) For **Property No. 2** Authorised Officer B/o East Patel Nagar (011-25727717, 9868657678) For **Property No. 3, 4 & 5** Authorised Officer B/o Mayapuri (011-28114971, 9968309028) **Property No. 6,7** Authorised Officer B/o Punjabi Bagh-II (011-25224456, 25226696, 813094933) and RO, West Delhi (011-28545099, and 9205350991) may be contacted during office hours on any working day.

Special Instruction / Caution
Biding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Canara bank not the Service Provider will be responsible for any lapses/failure (Internet failure, Power Failure, etc.) on the part of the bidder or vendor in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

DATE : 11.06.2021, PLACE : NEW DELHI CANARA BANK, AUTHORISED OFFICER

प्रपत्र ए

सार्वजनिक उद्घोषणा

[भारत दिवाला तथा दिवालिया मंडल (कॉर्पोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमन, 2016 के विनियमन 6 के अंतर्गत]

विजक्राफ्ट इन्टरनेशनल एन्टर्टेन्मेन्ट प्राईवेट लिमिटेड के क्रेडीटरों के ध्यानार्थ

संबंधित विवरण		
1.	कॉर्पोरेट ऋणधारक का नाम	विजक्राफ्ट इन्टरनेशनल एन्टर्टेन्मेन्ट प्राईवेट लिमिटेड
2.	कॉर्पोरेट ऋणधारक के निगमन की तिथि	05.05.1997
3.	वह प्राधिकरण जिसके अंतर्गत कॉर्पोरेट ऋणधारक निगमित/पंजीकृत है	कम्पनी रजिस्ट्रार-मुम्बई
4.	कॉर्पोरेट पहचान संख्या/कॉर्पोरेट ऋणधारक का लिमिटेड लाएबिलिटी पहचान संख्या	U92100MH1997PTC107787
5.	कॉर्पोरेट ऋणधारक के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	सत्यदेव प्लाजा, 5वां तल, फन रिपब्लिक लेन ऑफ, न्यू लिंक रोड, अंधेरी (डब्ल्यू), मुम्बई-400053, भारत
6.	कॉर्पोरेट ऋणधारक के संदर्भ में दिवाला आरंभ होने की तिथि	10.5.2021 (आईआरपी के सही किये गये नाम के साथ एनसीएलटी का आदेश 11.6.2021 को अपलोड किया गया)
7.	दिवाला प्रस्ताव प्रक्रिया के समापन की अनुमानित तिथि	03.12.2021
8.	अंतरिम प्रस्ताव प्रॉफेशनल का नाम, पंजीकरण संख्या, जो अंतरिम प्रस्ताव प्रॉफेशनल के रूप में कार्यरत है	परवीण बंसल IBBI/IPA-001/IP-P00175/2017-2018/10344
9.	बोर्ड में यथा पंजीकृत अंतरिम प्रस्ताव प्रॉफेशनल का पता एवं ईमेलः	जे-347, ब्लॉक जे, सरिता विहार, नई दिल्ली-110076, pkbansal00@gmail.com
10.	अंतरिम प्रस्ताव प्रॉफेशनल के साथ पत्राचार के लिये प्रयुक्त होने वाला पता तथा ईमेल	ई-44/3, पॉकेट डी, ओखला इंडस्ट्रियल एरिया, फेज-II, नई दिल्ली-110020 wizcarft.interational@pbinsolvency.com
11.	दावे जमा करने की अंतिम तिथि	25.6.2021
12.	क्रेडीटर का वर्ग यदि कोई हो, धारा 21 की उप धारा (6ए) के उपबंध (बी) के अंतर्गत, अंतरिम प्रस्ताव प्रॉफेशनल द्वारा सुनिश्चित किया गया	लागू नहीं
13.	किसी वर्ग में क्रेडीटर्स के प्राधिकृत प्रतिनिधि के रूप में कार्य करने के लिये पहचान किये गये इन्सॉल्वेन्सी प्रॉफिशनल का नाम (प्रत्येक वर्ग से तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र तथा (ख)प्राधिकृत प्रतिनिधियों का विवरण उपलब्ध है	वेबलिंकः https://www.ibbi.gov.in/home/downloads भौतिक पताः लागू नहीं

एतद्द्वारा सूचित किया जाता है कि राष्ट्रीय कम्पनी विधि अधिकरण ने 10.5.2021 को विजक्राफ्ट इन्टरनेशनल एन्टर्टेन्मेन्ट प्राईवेट लिमिटेड के संदर्भ में कॉर्पोरेट इन्सॉल्वेन्सी प्रस्ताव प्रक्रिया शुरू करने का आदेश दिया है। एतद्द्वारा विजक्राफ्ट इन्टरनेशनल एन्टर्टेन्मेन्ट प्राईवेट लिमिटेड के क्रेडीटरों को निर्देश दिया जाता है कि प्रविष्टि सं. 10 में वर्णित पते पर अंतरिम प्रस्ताव प्रॉफेशनल के पास 25.6.2021 को या उससे पूर्व प्रमाण के साथ अपने दावे जमा करें।

फाइनांसियल क्रेडीटर्स केवल इलेक्ट्रानिक पद्धति से ही प्रमाण के साथ अपने दावे जमा कर सकते हैं। अन्य सभी क्रेडीटर्स व्यक्तिगत, डाक द्वारा अथवा इलेक्ट्रानिक माध्यमों से प्रमाण के साथ अपने दावे जमा कर सकते हैं।

दावे का गलत अथवा भ्रामक प्रमाण जमा करने पर दंडित किया जा सकता है।

तिथिः 11.6.2021 — **परवीण बंसल**

स्थानः नई दिल्ली — **अंतरिम प्रस्ताव कर्मी**

IBBI/IPA-001/IP-P00175/2017-2018/10344

प्रपत्र क

सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

एस्टेरिज्म फार्मास्यूटिकल्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

सुसंगत विशिष्टियां		
1.	कार्पोरेट देनदार का नाम	एस्टेरिज्म फार्मास्यूटिकल्स प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	28/04/2016
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-दिल्ली
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	U51900DL2016PTC298664
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	**पंजीकृत कार्यालय** : बी-2/171, न्यू कोंडली, मयूर विहार फेज-3, नई दिल्ली-110096, भारत
6.	कार्पोरेट देनदार के सम्बन्ध में ऋण शोध अक्षमता आरंभन की तिथि	11/06/2021
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	08/12/2021 अर्थात सीआईआरपी प्रारम्भ होने की तिथि 11.06.2021 से 180 दिन
8.	अन्तरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	**सन्तोष शर्मा** पंजीकरण सं. IBBI/IPA-002/IP-N00898/2019-2020/12842
9.	अन्तरिम समाधान प्रोफेशनल पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है।	**पता** : c/o राजरानी शर्मा, 6/129, निकट प्रकाश डेयरी, लोधी मोहल्ला, शाहदरा, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली-110032 ई-मेल : sci.santoshsharma@gmail.com
10.	अन्तरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त पता और ई-मेल	**पता** : यूनिट नं. 110, प्रथम तल, जेएमडी पैसिफिक स्क्वैयर, सेक्टर 15, पार्ट II, गुरुग्राम, हरियाणा-122001 ई-मेल : cirp.asterism@gmail.com
11.	दावा प्रस्तुत करने हेतु अन्तिम तिथि	**25/06/2021** अर्थात अर्थात सीआईआरपी प्रारम्भ होने की तिथि 11.06.2021 से 14 दिन
12.	अन्तरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियाँ, यदि कोई हो	इस चरण में क्रेडिटर के किसी वर्ग का निर्धारण नहीं किया जा सकता है।
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	अप्रयोज्य
14.	(क) सम्बन्धित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है :	**वेबलिंक** : https://www.ibbi.gov.in/home/downloads **भौतिक पता** : यूनिट नं. 110, प्रथम तल, जेएमडी पैसिफिक स्क्वैयर, सेक्टर 15, पार्ट II, गुरुग्राम, हरियाणा-122001

एतद्द्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कम्पनी विधि न्यायाधिकरण, दिल्ली पीठ ने **एस्टेरिज्म फार्मास्यूटिकल्स प्राइवेट लिमिटेड** के विरुद्ध दिनांक 11.06.2021 को कॉर्पोरेट ऋण शोध अक्षमता समाधान प्रक्रिया आरम्भ करने का आदेश दिया है।

एस्टेरिज्म फार्मास्यूटिकल्स प्राइवेट लिमिटेड के लेनदारों से एतद्द्वारा अपने दावों का प्रमाण **25.06.2021** को अथवा इससे पूर्व अन्तरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण दस्ती (व्यक्तिगत रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं।

प्रविष्टि सं. 12 के सम्मुख सूचीबद्ध के अनुसार किसी वर्ग से सम्बन्धित वित्तीय लेनदार प्रपत्र सीए में किसी वर्ग [वर्ग निर्दिष्ट करें, अप्रयोज्य] के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के सम्मुख सूचीबद्ध तीन ऋणशोधन अक्षमता प्रोफेशनलों में से अपनी पसन्द का अधिकृत प्रतिनिधि सूचित करेगा।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दण्डनीय होगी।

दावों के प्रमाण भारतीय ऋणशोध अक्षमता एवं दिवालिया बोर्ड (कॉर्पोरेट व्यक्तियों के लिए ऋणशोध समाधान प्रक्रिया) के अध्याय IV के अनुसार प्रस्तुत किये जाने हैं। दावों के प्रमाण निम्नलिखित निर्दिष्ट प्रपत्रों द्वारा जमा किये जाने हैं :

प्रपत्र ख : कामगारों तथा कर्मचारियों को छोड़कर प्रचालनात्मक क्रेडिटरों द्वारा दावों के लिए

प्रपत्र ग : वित्तीय लेनदारों द्वारा दावों के लिए

प्रपत्र गक : किसी वर्ग के वित्तीय लेनदारों द्वारा दावों के लिए (रियल एस्टेट परियोजना के तहत)

प्रपत्र घ : कामगारों तथा कर्मचारियों द्वारा दावों के लिए

प्रपत्र ङ : कामगारों तथा कर्मचारियों के अधिकृत प्रतिनिधियों द्वारा दावों के लिए

प्रपत्र च : वित्तीय लेनदारों तथा प्रचालनात्मक लेनदारों के अतिरिक्त लेनदारों द्वारा दावों के लिए

ह./-

सन्तोष शर्मा

तिथि : 12.06.2021 — **अन्तरिम समाधान प्रोफेशनल**

स्थान : गुरुग्राम — **पंजीकरण सं. : IBBI/IPA-002/IP-N00898/2019-2020/12842**

भारती सहकारी बैंक लि., पुणे

प्रधान कार्यालयः प्रथम तल, भारती विद्यापीठ भवन, 13, सदाशिव पेठ, एलबीएस मार्ग, पुणे-30

(मल्टी स्टेट-अनुसूचित बैंक)

कब्जा सूचना

नियम-8(1)

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्त्तन अधिनियम, 2002 के अंतर्गत भारती सहकारी बैंक लि., पुणे के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रवर्त्तन) नियमावली, 2002 के नियम 9 के साथ पठित धारा 13 (12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने मांग सूचना उक्त अधिनियम की धारा 13(2) के अंतर्गत तिथि 13.9.2021 को जारी कर ऋणधारक मै. पाव इन्फ्राटेक प्रा.लि. (CIN: 70100DL2009PTC196870) पताः एफ-203, दुसरा तल, प्लॉट नं. 2, आशीष प्लाजा, एम.एल.यू. पॉकेट 7, सेक्टर-12, द्वारका, नई दिल्ली-110075, निदेशकः श्री अनुराग कुमार एवं श्रीमती पिंकी कुमारी तथा गारंटरों श्री रमेश चन्द गौर तथा दीप चंद को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि 31.8.2019 को रु. 10,36,202/- (रुपये दस लाख छत्तीस हजार दो सौ दो मात्र) के साथ उक्त राशि पर अनुबंधित दरों पर आगे का ब्याज तथा अनुषांगिक खर्चे, लागत, चार्जेज आदि जो 01.09.2019 से भुगतान की तिथि वहन की गई तथा वहन की जाने वाली हो वापस लौटाने का निर्देश दिया था।

ऋणधारक तथा ऊपर वर्णित इस राशि को वापस लौटाने में विफल रहे, उक्त अधिनियम की धारा 13(4) के अंतर्गत अधोहस्ताक्षरी ने 23 जनवरी, 2020 को यहां नीचे वर्णित सम्पत्ति का सांकेतिक कब्जा कर लिया तथा उक्त अधिनियम की धारा 14 के अंतर्गत उन्हें प्रदत्त शक्तियों का प्रयोग करते हुए सम्पत्ति के वास्तविक कब्जे के लिये माननीय मुख्य मेट्रोपॉलिटन मजिस्ट्रेट, द्वारका, नई दिल्ली के पास आवेदन किया जिन्होंने आदेश सीसी नं. 16084/20 तिथि 20.3.2021 के द्वारा सम्पत्ति का वास्तविक कब्जा लेने एवं उसे बैंक को सुपूर्द करने के लिये रिसीवर एडवो. यशोबीर सिंह को नियुक्त किया। तदनुसार, रिसीवर-एडवो. यशोबीर सिंह ने नीचे वर्णित सम्पत्ति का वास्तविक कब्जा प्राप्त कर उसे प्राधिकृत अधिकारी, भारती सहकारी बैंक लि., पुणे को 7.6.2021 को सुपूर्द कर दिया।

विशेष रूप से ऋणधारकों एवं उपरोक्त अन्य को एतद्द्वारा सतर्क किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का लेन-देन न करें तथा इन सम्पत्तियों का किसी भी तरह का लेन-देन 31.8.2019 को रु. 10,36,202/- (रुपये दस लाख छत्तीस हजार दो सौ दो मात्र) के साथ उक्त राशि पर अनुबंधित दरों पर आगे का ब्याज तथा अनुषांगिक खर्चे, लागत, चार्जेज आदि जो 19.9.2019 से भुगतान की तिथि वहन की गई तथा वहन की जाने वाली हो के लिये भारती सहकारी बैंक लि., पुणे के चार्ज के अधीन होगा।

सम्पत्ति का विवरण

एमएलयू पॉकेट 7, सेक्टर-12, द्वारका, नई दिल्ली-110075 में आत्म-संतुष्ट व्यावसायिक स्थान सं. एफ-203, दूसरा तल, प्लॉट नं. 2, आशीष प्लाजा, माप 127.75 वर्ग फीट (11.69 वर्ग मी.), कवर्ड एरिया 90.19 वर्ग फीट (8.38 वर्ग मी.) का सभी हिस्सा।

स्थानः नई दिल्ली — **प्राधिकृत अधिकारी**

तिथिः 12.6.2021 — **भारती सहकारी बैंक लि., पुणे के लिये**

नोटः विवाद की स्थिति में इंग्लिश पाठय मान्य होगा।

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to purchase, to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the letter of offer dated June 04, 2021 (the "Letter of Offer" or "LOF") filed with the BSE Limited ("BSE"), National Stock Exchange of India Limited ("NSE") and the Securities and Exchange Board of India ("SEBI").

VIKAS ECOTECH LIMITED

Our Company was originally incorporated as Vikas Leasing Limited in New Delhi on November 30, 1984 as a public limited company under the Companies Act, 1956, and was granted the certificate of incorporation by the Registrar of Companies, Delhi and Haryana at New Delhi. Our Company received the certificate for commencement of business on May 22, 1985. Subsequently, the name of our Company was changed to, Vikas Profin Limited and a fresh certificate of incorporation consequent upon change of name was granted by the Registrar of Companies, Delhi and Haryana at New Delhi on January 7, 2002. The name of the Company was changed once again to Vikas Globalone Limited and our Company received the fresh certificate of incorporation, which was granted by the Registrar of Companies, Delhi and Haryana at Delhi on December 31, 2008. Thereafter again, the name of our Company was changed to Vikas Ecotech Limited a fresh certificate of incorporation consequent upon change of name was granted by the Registrar of Companies, Delhi at Delhi on October 21, 2015. For details of change in our name and the Registered Office of our Company, see "General Information" beginning on page 42 of the Letter of Offer.

Registered Office: 34/1 Vikas Apartments, East Punjabi Bagh, Delhi - 110026
Contact person: Prashant Sajwani, Company Secretary and Compliance Officer
Telephone: +91-11-43144444 | **E-mail id:** cs@vikasecotech.com | **Website:** www.vikasecotech.com
Corporate Identity Number: L65999DL1984PLC019465

OUR PROMOTERS: MR. VIKAS GARG, VIKAS GARG HUF, MR. NAND KISHORE GARG, MS. SEEMA GARG, MR. VIVEK GARG, MR. ISHWAR GUPTA, NAND KISHORE GARG HUF, MR. VIKAS GARG (SUKRITI WELFARE TRUST), JAI KUMAR GARG HUF, MS. ASHA GARG, MS. USHA GARG, MR. JAI KUMAR GARG, MR. VAIBHAV GARG, MS. SUKRITI GARG AND VIKAS LIFECARE LIMITED

ISSUE PROGRAMME		
ISSUE OPENS ON	**LAST DATE FOR ON MARKET RENUNCIATION***	**ISSUE CLOSES ON#**
TUESDAY, JUNE 15, 2021	**WEDNESDAY, JUNE 23, 2021***	**TUESDAY, JUNE 29, 2021**

**Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.*
#Our Board or a Rights Issue committee there of will have the right to extend the Issue period as it may determine from time to time but not exceeding 30 (thirty) days from the Issue Opening Date(inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ISSUE OF UP TO 36,38,69,577 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 1 EACH OF OUR COMPANY (THE "EQUITY SHARES") FOR CASH AT A PRICE OF ₹1.35 PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹0.35 PER EQUITY SHARE) NOT EXCEEDING ₹4,912.24 LAKHS* ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 13:10 (13 EQUITY SHARE FOR EVERY 10 FULLY PAID-UP EQUITY SHARES) HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS THURSDAY, JUNE 10, 2021 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 158 OF THE LETTER OF OFFER.

***Assuming full Subscription**

THE ISSUE PRICE FOR THE RIGHTS EQUITY SHARES IS 1.35 TIMES THE FACE VALUE OF THE EQUITY SHARES. FOR FURTHER DETAILS, PLEASE REFER TO THE CHAPTER TITLED "TERMS OF THE ISSUE" ON PAGE 158 OF THE LETTER OF OFFER

ASBA*	**Simple, Safe, Smart way of Application - Make use of it !!!** **Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same. For further details read section on ASBA below.*

In accordance with Regulation 76 of the SEBI ICDR Regulations, 2018, SEBI circular, bearing reference number SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020, bearing reference number SEBI/HO/CFD/CIR/CFD/DIL/67/2020 dated April 21, 2020, SEBI circular bearing reference number SEBI/HO/CFD/DIL2/CIR/P/2020/78 dated May 6, 2020, and SEBI circular bearing reference number SEBI/HO/CFD/DIL1/CIR/P/2020/136 dated July 24, 2020 (Collectively hereafter referred to as **"SEBI Rights Issue Circulars"**) and SEBI circular SEBI/CFD/DIL/ASBA/1/2009/30/12 dated December 30, 2009, SEBI circular CIR/CFD/DIL/1/2011 dated April 29, 2011 and the SEBI circular, bearing reference number SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020 (Collectively hereafter referred to as **"ASBA Circulars"**), all Investors desiring to make an Application in this Issue are mandatorily required to use either the ASBA process or the optional mechanism instituted only for resident Investors in this Issue, i.e., R-WAP (only for Original Shareholders). Original Shareholders shall mean the Resident Shareholders who are holding the Equity Shares of our Company as on the Record Date i.e. June 10, 2021(hereinafter referred to as the **"Original Shareholders"**). However, the Shareholders who receive the renounced Equity Shares offered in this Issue shall not be considered as Original Shareholders and shall not be eligible to apply through R-WAP. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA or using optional mechanism. For details, see *"Making of an Application through the ASBA Process" and "Making of an Application through the Registrar's Web-based Application Platform ("R-WAP") process"* on page 20 and 162 respectively of the Letter of Offer.

Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations, 2018 read with the SEBI Rights Issue Circulars, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date i.e. June 10, 2021 and desirous of subscribing to Rights Equity Shares in this Issue are advised to furnish the details of their demat account to the Registrar or our Company, in the manner provided on the website of the Registrar to the Issue at www.alankit.comat least two Working Days prior to the Issue Closing Date i.e. Friday, June 25, 2021. They may also communicate with the Registrar with the help of the helpline number (011-42541234 / 23541234) and their email address (velrights@alankit.com).

Eligible Equity Shareholders holding Equity Shares in physical form cannot apply through the optional mechanism i.e. R-WAP and any Applications received under the said mechanism are liable to be rejected.

Prior to the Issue Opening Date, the Rights Entitlements of those resident Eligible Equity Shareholders, among others, who hold Equity Shares in physical form, and whose demat account details are not available with our Company or the Registrar, shall be credited in a demat suspense escrow account opened by our Company namely Vikas Ecotech Limited - Rights Entitlement Suspense Demat Account.

In accordance with the SEBI Rights Issue Circulars, the Eligible Equity Shareholders, who hold Equity Shares in physical form as on Record Date and who have not furnished the details of their demat account to the Registrar or our Company at least two Working Days prior to the Issue Closing Date, i.e. Friday, June 25, 2021, shall not be eligible to make an Application for Rights Equity Shares against their Rights Entitlements with respect to the equity shares held in physical form.

PROCEDURE FOR APPLICATION: In accordance with Regulation 76 of the SEBI ICDR Regulations, 2018, SEBI Rights Issue Circulars and ASBA Circulars, all Investors desiring to make an Application in this Issue are mandatorily required to use either the ASBA process or the optional mechanism instituted only for resident Investors in this Issue. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA or the optional mechanism. For details of procedure for application by the resident Eligible Equity Shareholders holding Equity Shares in physical form as on the Record Date i.e. June 10, 2021, see *"Making of an Application by Eligible Equity Shareholders holding Equity Shares in physical form"* on page 165 of the Letter of Offer.

PROCEDURE FOR APPLICATION THROUGH THE ASBA PROCESS: Investors desiring to make an Application in this Issue through ASBA process, may submit the Application Form to the Designated Branch of the SCSB or online/electronic Application through the website of the SCSBs (if made available by such SCSB) for authorising such SCSB to block Application Money payable on the Application in their respective ASBA Accounts.

Investors should ensure that they have correctly submitted the Application Form, or have otherwise provided an authorisation to the SCSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application.

PROCEDURE FOR APPLICATION THROUGH R-WAP: In accordance with SEBI circular SEBI/HO/CFD/DIL2/CIR/P/2020/78 dated May 6, 2020, a separate web based application platform, i.e., the R-WAP facility (accessible at www.alankit.com), has been instituted for making an Application in this Issue by resident Original Shareholder. Further, R-WAP is only an additional option and not a replacement of the ASBA process. At the R-WAP, resident Investors can access and submit the online Application Form in electronic mode using the R-WAP and make online payment using their internet banking or UPI facility from their own bank account thereat. Kindly note that the Eligible Equity Shareholders, who hold Equity Shares in physical form as on Record Date can apply through ASBA facility only.

HOWEVER, THE SHAREHOLDERS WHO RECEIVE THE RENOUNCED EQUITY SHARES OFFERED IN THIS ISSUE SHALL NOT BE CONSIDERED AS ORIGINAL SHAREHOLDERS AND SHALL NOT BE ELIGIBLE TO APPLY THROUGH R-WAP.

For guidance on the Application process through R-WAP and resolution of difficulties faced by the Investors, the Investors are advised to carefully read the frequently asked questions, visit the online/ electronic dedicated investor helpdesk on the website of the Registrar to the Issue at www.alankit.com or call helpline number (011-42541234 / 23541234). For details, see *"Making of an Application through the Registrar's Web-based Application Platform ("R-WAP")"* on page 162 of the Letter of Offer.

APPLICATION BY ELIGIBLE EQUITY SHAREHOLDERS HOLDING EQUITY SHARES IN PHYSICAL FORM: Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations, 2018 read with the SEBI Rights Issue Circulars, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date i.e. June 10, 2021 and desirous of subscribing to Rights Equity Shares in this Issue are advised to furnish the details of their demat account to the Registrar or our Company, in the manner provided on the website of the Registrar to the Issue at www.alankit.com at least two Working Days prior to the Issue Closing Date i.e. Friday, June 25, 2021. They may also communicate with the Registrar with the help of the helpline number (011-42541234 / 23541234) and their email address (velrights@alankit.com).

ALLOTMENT OF THE RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM: PLEASE NOTE THAT THE RIGHTS EQUITY SHARES APPLIED FOR IN THIS ISSUE CAN BE ALLOTTED ONLY IN DEMATERIALIZED FORM AND TO THE SAME DEPOSITORY ACCOUNT IN WHICH OUR EQUITY SHARES ARE HELD BY SUCH INVESTOR ON THE RECORD DATE i.e.JUNE 10, 2021.

DISPATCH OF THE ABRIDGED LETTER OF OFFER ("ALOF") AND APPLICATION FORM: The Dispatch of the ALOF and Application Form for the Issue was completed on June 12, 2021 by the Registrar to the Issue.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS: In accordance with Regulation 77A of the SEBI ICDR Regulations, 2018 read with the SEBI Rights Issue Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. On June 11, 2021, our company have credited the rights entitlement to (i) the demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat suspense escrow account (namely, "Vikas Ecotech Limited - Rights Entitlement Suspense Demat Account") opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) Equity Shares held in a demat suspense account pursuant to Regulation 39 of the SEBI Listing Regulations; or (b) Equity Shares held in the account of IEPF authority; or (c) the demat accounts of the Eligible Equity Shareholder which are frozen or details of which are unavailable with our Company or with the Registrar on the Record Date; or (d) Equity Shares held by Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date where details of demat accounts are not provided by Eligible Equity Shareholders to our Company or Registrar; or (e) credit of the Rights Entitlements returned/reversed/failed; or (f) the ownership of the Equity Shares currently under dispute, including any court proceedings.

APPLICATIONS ON PLAIN PAPER UNDER ASBA PROCESS: An Eligible Equity Shareholder who has neither received the Application Form nor is in a position to obtain the Application Form either from our Company, Registrar to the Issue, Manager to the Issuer or from the website of the Registrar, can make an Application to subscribe to the Issue on plain paper through ASBA process. Eligible Equity Shareholders shall submit the plain paper application to the Designated Branch of the SCSB for authorizing such SCSB to block an amount equivalent to the amount payable on the application in the said bank account maintained with the same SCSB. Applications on plain paper will not be accepted from any address outside India.

The envelope should be super scribed ***"Vikas Ecotech Limited – Rights Issue"*** and should be postmarked in India.

Please note that the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently. The Eligible Equity Shareholders may make an Application to subscribe to the Issue on plain paper, along with an account payee cheque or demand draft drawn at par, net of bank and postal charges, payable at Delhiand the Investor should send such plain paper Application by registered post directly to the Registrar to the Issue. For details of the mode of payment, see "Mode of Payment" on page 175 of the Letter of Offer.PLEASE NOTE THAT APPLICATION ON PLAIN PAPER CANNOT BE SUBMITTED THROUGH R-WAP.

The Application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCSB before the Issue Closing Date and should contain the following particulars:

a) Name of our Company, being VikasEcotech Limited;
b) Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
c) Folio Number (in case of Eligible Equity Shareholders who hold Equity Shares in physical form as on Record Date)/DP and Client ID;
d) Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to this Issue
e) Number of Equity Shares held as on Record Date;
f) Allotment option – only dematerialised form;
g) Number of Equity Shares entitled to;
h) Number of Equity Shares applied for within the Rights Entitlements;
i) Number of additional Equity Shares applied for, if any (applicable only if entire Rights Entitlements have been applied for);
j) Total number of Equity Shares applied for;
k) Total amount paid at the rate of ₹ 1.35 per Equity Share;
l) Details of the ASBA Account such as the SCSB account number, name, address and branch of the relevant SCSB;
m) In case of non-resident Eligible Equity Shareholders making an application with an Indian address, details of the NRE/FCNR/NRO account such as the account number, name, address and branch of the SCSB with which the account is maintained;
n) Authorisation to the Designated Branch of the SCSB to block an amount equivalent to the Application Money in the ASBA Account;
o) Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSB); and
p) All such Eligible Equity Shareholders are deemed to have accepted the following:

"I/ We will not offer, sell or otherwise transfer any of the Rights Equity Shares which may be acquired by us in any jurisdiction or under any circumstances in which such offer or sale is not authorized or to any person to whom it is unlawful to make such offer, sale or invitation except under circumstances that will result in compliance with any applicable laws or regulations. We satisfy, and each account for which we are acting satisfies, all suitability standards for Shareholders in investments of the type subscribed for herein imposed by the jurisdiction of our residence.

I/ We understand and agree that the Rights Entitlement and Rights Equity Shares may not be reoffered, resold, pledged or otherwise transferred except in an offshore transaction in compliance with Regulation S, or otherwise pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the US Securities Act.

I/ We (i) am/ are, and the person, if any, for whose account I/ we am/ are acquiring such Rights Entitlement and/ or the Rights Equity Shares is/ are, outside the U.S., (ii) am/ are not a "U.S. Person" as defined in ("Regulation S"), and (iii) is/ are acquiring the Rights Entitlement and/ or the Rights Equity Shares in an offshore transaction meeting the requirements of Regulation S.

I/ We acknowledge that the Company, the Lead Manager, its affiliates and others will rely upon the truth and accuracy of the foregoing representations and agreements."

In cases where Multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat suspense escrow account, as applicable, including cases where a Shareholders submits Application Forms along with a plain paper Application, such Applications shall be liable to be rejected.

Shareholders are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company, the Lead Manager and the Registrar not having any liability to the Shareholders. The plain paper Application format will be available on the website of the Registrar at www.alankit.com.

Our Company, the Lead Manager and the Registrar shall not be responsible if the Applications are not uploaded by the SCSB or funds are not blocked in the Shareholders' ASBA Accounts on or before the Issue Closing Date.

LAST DATE FOR APPLICATION: The last date for submission of the duly filled in Application Form is the Issue Closing Date i.e. Tuesday, June 29, 2021. Our Board or Rights Issue committee may extend the said date for such period as it may determine from time to time, subject to the provisions of the Articles of Association, and subject to the Issue Period not exceeding 30 days from the Issue Opening Date.

If the Application together with the amount payable is either (i) not blocked with an SCSB; or (ii) not received by the Bankers to the Issue or the Registrar on or before the close of banking hours on the Issue Closing Date or such date as may be extended by our Board or Rights Issue Committee , the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as provided under "Terms of the Issue - Basis of Allotment" on page 180 of the Letter of Offer.

PROCEDURE FOR RENUNCIATION OF RIGHTS ENTITLEMENTS: The Investors may renounce the Rights Entitlements, credited to their respective demat accounts, either in full or in part (a) by using the secondary market platform of the Stock Exchanges; or (b) through an off - market transfer, during the Renunciation Period. The Investors should have the demat Rights Entitlements credited/lying in his/her own demat account prior to the renunciation.

In accordance with the SEBI circular SEBI/HO/CFD/DIL2/CIR/P/2020/13 dated January 22, 2020, the Eligible Equity Shareholders, who hold Equity Shares in physical form as on Record Date shall be required to provide their demat account details to our Company or the Registrar to the Issue for credit of REs not later than two working days prior to issue closing date, such that credit of REs in their demat account takes place at least one day before issue closing date, thereby enabling them to renounce their Rights Entitlements through Off Market Renunciation.

(a) ON MARKET RENUNCIATION :

The Investors may renounce the Rights Entitlements, credited to their respective demat accounts by trading/selling them on the secondary market platform of the Stock Exchanges through a registered stock broker in the same manner as the existing Equity Shares of our Company.

In this regard, in terms of provisions of the SEBI ICDR Regulations, 2018 and the SEBI Rights Issue Circulars, the Rights Entitlements credited to the respective demat accounts of the Eligible Equity Shareholders shall be admitted for trading on the Stock Exchanges under ISIN - INE806A20012 subject to requisite approvals. The details for trading in Rights Entitlements will be as specified by the BSE and NSE from time to time. The Rights Entitlements are tradable in dematerialized form only. The market lot for trading of Rights Entitlements is 1 (one) Rights Entitlement.

The On Market Renunciation shall take place only during the Renunciation Period for On Market Renunciation, i.e., June 15, 2021 to June 23, 2021 (both days inclusive). The Investors holding the Rights Entitlements who desire to sell their Rights Entitlements will have to do so through their registered stock brokers by quoting the ISIN - INE806A20012 and indicating the details of the Rights Entitlements they intend to sell. The Investors can place order for sale of Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The On Market Renunciation shall take place electronically on secondary market platform of BSE under automatic order matching mechanism and on 'T+2 rolling settlement basis', where 'T' refers to the date of trading. The transactions will be settled on trade-for-trade basis. Upon execution.

(b) OFF MARKET RENUNCIATION :

The Investors may renounce the Rights Entitlements, credited to their respective demat accounts by way of an off-market transfer through a depository participant. The Rights Entitlements can be transferred in dematerialised form only. The Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncees on or prior to the Issue Closing Date.

The Investors holding the Rights Entitlements who desire to transfer their Rights Entitlements will have to do so through their depository participant by issuing a delivery instruction slip quoting the ISIN - INE806A20012, the details of the buyer and the details of the Rights Entitlements they intend to transfer. The buyer of the Rights Entitlements (unless already having given a standing receipt instruction) has to issue a receipt instruction slip to their depository participant. The Investors can transfer Rights Entitlements only to the extent of Rights Entitlements available in their demat account.

The instructions for transfer of Rights Entitlements can be issued during the working hours of the depository participants. The detailed rules for transfer of Rights Entitlements through off-market transfer shall be as specified by the NSDL and CDSL from time to time.

INVESTORS TO KINDLY NOTE THAT AFTER PURCHASING THE RIGHTS ENTITLEMENTS THROUGH ON MARKET RENUNCIATION / OFF MARKET RENUNCIATION, AN APPLICATION HAS TO BE MADE FOR SUBSCRIBING THE RIGHTS EQUITY SHARES. IF NO APPLICATION IS MADE BY THE PURCHASER OF RIGHTS ENTITLEMENTS ON OR BEFORE ISSUE CLOSING DATE THEN SUCH RIGHTS ENTITLEMENTS WILL GET LAPSED AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSING DATE. NO RIGHTS EQUITY SHARES FOR SUCH LAPSED RIGHTS ENTITLEMENTS WILL BE CREDITED, EVEN IF SUCH RIGHTS ENTITLEMENTS WERE PURCHASED FROM MARKET AND THE PURCHASER WILL LOOSE THE AMOUNT PAID TO ACQUIRE SUCH RIGHTS ENTITLEMENTS.

FOR PROCEDURE OF APPLICATION BY SHAREHOLDERS WHO HAVE PURCHASED THE RIGHT ENTITLEMENT THROUGH ON MARKET RENUNCIATION / OFF MARKET RENUNCIATION, PLEASE REFER TO THE HEADING TITLED "MAKING OF AN APPLICATION THROUGH THE ASBA PROCESS" ON PAGE 160 OF THE LETTER OF OFFER.

LISTING AND TRADING OF THE RIGHTS EQUITY SHARES TO BE ISSUED PURSUANT TO THE ISSUE: The existing Equity Shares of our Company are listed and traded under the ISIN - INE806A01020 on BSE (Scrip Code: 530961) and on NSE (Symbol: VIKASECO). The Rights Equity Shares proposed to be issued on a rights basis shall be listed and admitted for trading on BSE and NSE subject to necessary approvals. Our Company has received in-principle approval from BSE through letter dated May 24, 2021 and from the NSE through letter dated May 19, 2021. Our Company will apply to BSE and NSE for final approval for the listing and trading of the Rights Equity Shares subsequent to their Allotment.

DISCLAIMER CLAUSE OF SEBI : The Draft Letter of Offer is not required to be filed with SEBI in terms of SEBI ICDR Regulations, 2018 as the size of issue is less than ₹5,000.00 lakhs. However, the Letter of Offer dated June 04,2021 has been filed with SEBI.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): "It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the letter of offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offerfor the full text of the Disclaimer clause of the BSE Limited".For further details, please refer page 153 of the Letter of Offer.

DISCLAIMER CLAUSE OF NSE: "It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the "Disclaimer Clause of NSE". For further details, please refer page 153 of the Letter of Offer.

AVAILABILITY OF ISSUE MATERIALS: In accordance with the SEBI ICDR Regulations 2018, SEBI circulars SEBI/HO/CFD/DIL2/CIR/P/2020/78 dated May 6, 2020, Circular SEBI/HO/CFD/DIL1/CIR/P/2020/136 dated July 24, 2020, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be sent/ dispatched only to theEligible Equity Shareholders who have provided Indian address. In case such Eligible Equity Shareholders have provided their valid e-mail address, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other Issue material will be sent only to their valid e-mail address and in case such Eligible Equity Shareholders have not provided their e-mail address, then the Abridged Letter of Offer, the Application Form,the Rights Entitlement Letter and other Issue material will be dispatched, on a reasonable effort basis, to the Indian addresses provided by them.

Investors can also access the Letter of Offer, the Abridged Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Rights Equity Shares under applicable securities laws) on the websites of:
a) Our Company at www.vikasecotech.com
b) the Registrar to the Issue at www.alankit.com
c) the Stock Exchanges at www.bseindia.com; www.nseindia.com; and
d) the Registrar's web-based application platform R-WAP

Eligible Equity Shareholders can obtain the details of their respective Rights Entitlements from the website of the Registrar at www.alankit.com by entering their DP ID and Client ID or Folio Number (in case of Eligible Equity Shareholders holding Equity Shares in physical form). The link for the same shall also be available on the website of our Company (i.e., www.vikasecotech.com).

BANKER TO THE ISSUE AND REFUND BANK: ICICI BANK LIMITED

MONITORING AGENCY: Not Applicable

FOR RISK FACTORS AND OTHER DETAILS, KINDLY REFER TO THE LETTER OF OFFER AND ALOF.

OTHER IMPORTANT LINKS AND HELPLINE: The Investors can visit following links for the below-mentioned purposes:
a) Frequently asked questions and online/ electronic dedicated investor helpdesk for guidance on the Application process and resolution of difficulties faced by the Investors: www.alankit.com
b) Updation of Indian address/ email address/ mobile number in the records maintained by the Registrar or our Company: www.alankit.com
c) Updation of demat account details by Eligible Equity Shareholders holding shares in physical form: www.alankit.com
d) Request Letter to be sent by the non-resident Eligible Equity Shareholders to the Registrar at their email id: velrights@alankit.com for updating their Indian address. The Request Letter should be accompanied by their PAN card and Address proof. Kindly note that the non-resident Equity Shareholders who do not have an Indian address are not eligible to apply for this Issue.

ADDENDUM CUM CORRIGENDUM TO THE LETTER OF OFFER
NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF THE COMPANY

This Addendum cum Corrigendum is being issued pursuant to item (4) of the Schedule IX of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 as amended. Our Company has filed the LOF with the Stock Exchanges and SEBI and the the ALOF and the Application Form have been sent to the Eligible Equity Shareholders of our Company in relation to the Proposed Right issue by the Company (the "Issue"). The Eligible Equity Shareholders are requested to please note that the figures disclosed in the LOF under "Unaudited Financial Results for the Quarter and Nine Months Ended 31st December, 2020" "were erroneously mentioned "in Millions" with respect to certain particulars which shall be read "in Lakhs" as under":-

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2020 *(Figures in Lakhs)*

	Particulars	Three Months Ended			Nine Months Ended		Year Ended
		31.12.2020 (Unaudited)	30.09.2020 (Unaudited)	31.12.2019 (Unaudited)	31.12.2020 (Unaudited)	31.12.2019 (Unaudited)	31.03.2020 (Audited)
1	Revenue from operations	2,839.78	4,357.43	5,173.35	7,944.03	15,583.49	19,218.86
2	Other Income	398.69	106.81	124.39	520.01	807.17	700.74
3	**Total Revenue (I+II)**	**3,238.47**	**4,464.24**	**5,297.74**	**8,464.04**	**16,390.66**	**19,919.60**

LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
MARK **Mark Corporate Advisors Private Limited** **CIN: U67190MH2008PTC181996** 404/1, The Summit Business Bay, Sant Janabai Road (Service Lane), Off W. E. Highway, Vile Parle (East), Mumbai - 400 057. | **Telephone:** +91 22 2612 3207/08 **E-mail id:** info@markcorporateadvisors.com **Investor Grievance e-mail id:** investorgrievance@markcorporateadvisors.com **Contact Person:** Mr. Manish Gaur **Website:** www.markcorporateadvisors.com **SEBI registration number:** INM000012128	Alankit **Alankit Assignments Limited** **CIN: U74210DL1991PLC042569** 4E/21, Alankit House, Jhandewalan Extension, New Delhi - 110055 | **Telephone:** 011-42541234 / 23541234 **E-mail id:** velrights@alankit.com **Investor Grievance e-mail id:** velrights@alankit.com **Contact Person:** Mr. Abhinav Kumar Agrawal **Website:** www.alankit.com **SEBI registration number:** INR000002532

For Vikas Ecotech Limited
Sd/-
Prashant Sajwani
Company Secretary and Compliance Officer

Date: June12, 2021
Place: Delhi

Disclaimer: Our Company is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a Letter of Offer with the Securities and Exchange Board of India and Stock Exchanges. The Letter of Offer is available on the website of SEBI at www.sebi.gov.in, website of Stock Exchange where the Equity Shares are listed i.e. BSE at www.bseindia.com and NSE at www.nseindia.com and the website of the Lead Manager at www.markcorporateadvisors.com. Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 21 of the Letter of Offer. This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of Rights Equity Shares for sale in any jurisdiction, including the United States, and any Rights Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

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